

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

ITEM No. 4  
IA No. 5734/ND/2021  
IB/398/ND/2019

**IN THE MATTER OF:**

M/s Gitansh International Pvt Ltd

Vs.

M/s Sri Ganesh Automotive Impes Pvt Ltd

....Applicant

....Respondent

**Order under Section 9 of IBC.**

**Order delivered on 16.12.2021**

**Coram:**

**MR. DHARMINDER SINGH,  
HON'BLE MEMBER (JUDICIAL)**

**MR. AVINASH K.SRIVASTAVA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant

: Mr. Amit Goel, Adv.

For the Respondent

: Mr. Karan Gandhi, Adv.

Mr. Ankur Aggarwal, Adv.

**ORDER**

IA No. 5734/ND/2021:

Application filed on behalf of applicant stating that the consent has been given with respect to Mr. Bhim Sen Goel for appointing as Interim Resolution Professional. However, by way of the order dated 13.11.2021, the name of the Mr. Umesh Chand Goel has erupted, as the matter has been taken after long time due to Covid period, therefore, the said could not be noticed. Accordingly, inadvertently, the order has been passed with respect to appointment of Mr. Umesh Chand Goel as a IRP. As the consent has been given by the applicant herein with respect to Mr. Bhim Sen Goel as a IRP in the present matter. Let, the same be corrected accordingly. The order should



be read as that Mr. Bhim Sen Goel has been appointed as a Interim Resolution Professional. Accordingly, the present application stands allowed.

IA is disposed of.

-Sd-

**AVINASH K.SRIVASTAVA**  
**MEMBER (T)**

-Sd-

**DHARMINDER SINGH**  
**MEMBER (J)**

Vaishali - 16.12.2021